GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 40 ANSWERED ON 22/07/2025

RESUMPTION OF MGNREGS IN WEST BENGAL

*40. SMT. SAJDA AHMED: MS MAHUA MOITRA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Calcutta High Court has directed the Government to resume Mahatma Gandhi National Rural Employment Guarantee Scheme work in West Bengal from 1st August 2025 and if so, the details thereof;
- (b) the steps taken by the Government for timely compliance of the said order; and
- (c) whether the Government will reimburse the West Bengal Government for payments made during the said period when funds were frozen and if so, the details thereof?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 40 FOR 22.07.2025.

(a)to (c): The Hon'ble High Court of Calcutta in its judgement dated 18.06.2025 has given certain orders regarding resumption of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in West Bengal. The order of Hon'ble High Court is being studied in the Ministry to decide further course of action.
